

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

16. IA 2927/2024 in C.P. (IB)/3591(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 27.06.2024**

**NAME OF THE PARTIES:- IA 2927/2024 Mr. Pawan Madhav
Shetty (RP of Waterfront Buildcon LLP)
IN THE MATTER OF
Ultratech Cement Ltd
V/s
Waterfront Buildcon LLP**

Section: 19(2) Sec 12(2) U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 2927 of 2024:- CS Prashant Thakre appeared for the applicant. This application has been filed by the RP seeking an extension in the CIRP for the period of 90 days i.e. from 24.06.2024 to 21.09.2024. It has been pointed out that CIRP against the present Corporate Debtor commenced vide order dated 13.12.2023 and the period of 180 days has lapsed on 23.06.2024. It has been further stated that the RP issued Form G in response to which received some Expression of Interest have been received. Therefore, the process is likely to take some more time to conclude. Having considered the facts and circumstances mentioned in the present application, we deem it appropriate to grant 90 days extension. Hence, the extension of 90 days i.e. from 24.06.2024 till 21.09.2024 is granted. Accordingly, **IA 2927/2024** is **allowed** and **disposed of** in the aforesaid terms.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
HARSHADA

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)